



भारतीय प्रतिभूति और विनियम बोर्ड  
Securities and Exchange Board of India

**Cancellation of Recovery Certificate No. 8103 of 2024 dated September 30, 2024 issued against Kamlesh Agrawal in the matter of dealings in Illiquid Stock Options at BSE**

Recovery Certificate No. **8103 of 2024** dated **September 30, 2024** was drawn against **Kamlesh Agrawal [Defaulter] PAN: AFUPA7917B** for a sum of **Rs. 5,61,000/- (Rupees Five Lakh & Sixty One Thousand Only)** along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by AO vide Order No. **Order/AK/BS/2023-24/29548** dated **October 06, 2023** in the matter of **dealings in Illiquid Stock Options at BSE**.

It is brought to the notice of Recovery Officer that the defaulter has died before the passing of the adjudication order.

In view of the above, the said certificate is hereby cancelled in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 and rule 12 of the Second Schedule to the Income-tax Act, 1961.

18.03.2026  
New Delhi



Signed

**Rajan Kumar**  
**Recovery Officer**

राजन कुमार/Rajan Kumar  
वसूली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनियम बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office  
नई दिल्ली / New Delhi